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(d) Detention and deportation of illegal immigrants is a continuous process. Pending deportation, apprehended illegal migrants are kept in detention centre. Details regarding number of persons declared as illegal migrants and detained in detention centre in various States/ Union Territories are not centrally maintained.

Misuse of official position by IG

- 2151. SHRI SANJIV KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has taken notice of recent reports in the media regarding gross misuse of official position by an IG in BSF in connection with his daughter's wedding;
 - if so, what action has been taken by Government against the said IG; (b)
- whether it is a fact that malpractices of above nature by senior police officers is rampant in both CAPFs and State police; and
- what system-wide checks are being considered to deal with these feudal and pre-colonial practices in the police?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) BSF has reported that some Regimental Police were deployed to give route direction. This practice is a part of the protocol followed by all Armed Forces whenever senior Commanders visit a particular area. It also ensures that there is no traffic chaos.

The practice of providing Suraksha Sahayaks with the officers of the Central Armed Police Forces (CAPFs) has been discontinued vide Ministry of Home Affairs' Order dated 06.03.2014.

In order to check any misuse of official position by officers, suitable mechanism is in place in all the Forces.

Implementation of the AP Reorganisation Act

- 2152. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:
- whether it is a fact that the Chief Minister of Andhra Pradesh has met Prime Minister 29 times since May, 2014 requesting for implementation of the Andhra Pradesh Reorganisation Act in its true letter and spirit;

- (b) if so, the details thereof; and
- (c) if not, how many times the Chief Minister of Andhra Pradesh met the Prime Minister and requested for implementation of Andhra Pradesh Reorganisation Act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (c) The Prime Minister has met the Chief Minister of Andhra Pradesh, formally as well as informally, on several occasions/ events, and several issues may have formed part of such interactions. Since, all such meetings/interactions may or may not be recorded, it would not be possible to confirm the number of times the Chief Minister had met the Prime Minister with the request for implementation of Andhra Pradesh Reorganisation Act.

Vacant posts in Navyug Schools

- 2153. SHRI RAM KUMAR KASHYAP: Will the Minister of HOME AFFAIRS be pleased to state :
- (a) whether Government has established Navyug schools in Delhi in NDMC area with specific mission;
 - (b) if so, the details thereof;
- (c) the total number of sanctioned posts of Principals, Vice-Principals, TGTs and primary teachers and teacher-student ratio in these schools;
- (d) whether several schools including the Navyug school, Pandara Park have no Principal or Vice- Principal and there are vacancies of teachers; and
- (e) if so, the steps being taken by Government to fill the vacant posts in Navyug schools particularly in Navyug school, Pandara Park, New Delhi on priority basis and achieve the mission of establishing these as prime schools?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The New Delhi Municipal Council has informed that the Navyug Schools have been set up with the following aims and objectives:—

- (i) To provide good quality modern education including a strong component of inculcation and awareness of environment, adventure, activities and physical education to the talented children predominantly from the lower middle-income group without regard to their families socio-economic condition;
- (ii) To provide facilities, at a suitable stage, for instruction through a common medium *i.e.* Hindi and English;